

23

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

No. O.A. 874 of 1999.

DATE OF ORDER : 28.4.2000

BETWEEN :

ARAVATI SRINIVASULU

... Applicant

A N D

1. The Director General,
All India Radio, New Delhi.
2. The Secretary to the Govt. of India,
Information & Broadcasting,
New Delhi.
3. The Station Director,
All India Radio, Cuddapah.
4. Manu Bhai Jani,
Station Director,
All India Radio, Daman.

... Respondents

Counsel for applicant : Mr. K. Venkateshwar Rao.

Counsel for respondents : Mr. V. Rajeswara Rao.

CORAM :

1. The Hon'ble Mr. R. Rangarajan, Member (A).
2. The Hon'ble Mr. B. S. Jai Parameshwar, Member (J).

O R D E R

R. Rangarajan, Member (A)

Mr. K. Venkateshwar Rao for the applicant and Mr. V. Rajeswara Rao for the respondents.

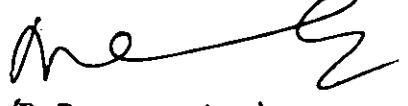
2. Notice served on respondent-4. Called. Absent.
3. The applicant in this O.A. prays for a declaration that he is entitled for promotion to the cadre of Station Director in the Senior Time Scale of the Indian Broadcasting (P) Services of Govt. of India on ad-hoc basis w.e.f. the date on which the unofficial respondent was promoted to the said cadre vide the

order dated 22.3.1999 issued by the Director General, All India Radio, Akashvani Bhawan, New Delhi, with all consequential benefits as such/pay and allowances, seniority and other benefits by holding the action of the respondents in promoting the unofficial respondent as Station Director in utter disregard of the legitimate claim of the applicant for promotion to the said cadre as illegal, arbitrary and discriminatory.

4. The facts, contentions and prayers in this O.A. is already covered by the judgment of the Apex Court in Civil Appeal No. 21747/27 disposed of on 30.7.1999 (UOI & Ors. vs. Chetan S.Naik). Hence, the respondents should adhere to the directions given to the respondents in the above mentioned case and consider the case of the applicant in Class I Service, in accordance with the Supreme Court judgment.

5. The O.A. is ordered accordingly. No costs.


(B.S. Jai Parameshwar)
Member (J)
OB145


(R. Rangarajan)
Member (A)

DATED 28th APRIL, 2000
DICTATED IN OPEN COURT

r.s.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

COPY TO:

1. CHHND
2. HRRN (ADMN) MEMBER
3. HOSJP (JUDL) MEMBER
4. O.R. (ADMN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL.)

DATE OF ORDER 28/4/00

MA/RA/CP.NO.

IN
CA.NO. 874 PG

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.S.P. CLOSED

R.A. CLOSED

DISPOSED AS WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

केंद्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
हैदराबाद आयोग
HYDERABAD BENCH

6 JUN 2000

Despatch

RECORDED BY
जाक वियान / APPAL SECTION